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LANDING OF A FOREIGN AIRCRAFT AT MURUD BEACH

' SHRI BHUPESH GUPTA: SHRI A. D. MANI: SHRI NIRANJAN SINGH: SHRI SANKAR PRATAP SINGH DEV: \*138. ^ SHRI R. S. KHANDEKAR: ! I SHRI P. K. KUMARAN: I SHRI SUNDAR MANI PATEL: I SHRI P. L. KUREEL URF I TALIB:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the investigation into the unauthorised landing of a foreign aircraft at Murud Beach (Maharashtra State) and the subsequent escape of the pilots of the aircraft from this country has been completed;

(b) if so, what are the result of the investigation; and

(c) whether in this connection the assistance of  $an_v$  foreign Government was sought?

THE MINISTER OF STATE IN **THB** MINISTRY OP HOME AFFAIRS (SHRI JAISTTKHLAL HATHT): (a) to (c) A statement has been laid on the Table of the House. [See Appendix XLIX, Annexure No. 4.]

FINANCIAL CRISIS IN D.M.C.

,  $_0$  /Shri SIT ARAM JAIPURIA: <sup>138</sup>' Shri JAGAT NARA1N:

Will the Minister of HOME APFAIRS be pleased to state:

(a) whether it has come to the notice of Government that the Delhi Municipal Corporation faced a financial crisis in the months of July and August, 1964;

(b) if so, whether the Ct-^orat'on asked the Central <""""r-ment for immediate financial relief;

(c) the amount given as relief to the Corporation by the Government; and

to Questions

(d) whether Government propose to hold any enquiry into the causes of this financial crisis?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI L. N. MISHRA) : (a) and (b) The Delhi Municipal Corporation informed the Government in June, 1964 that the ways and means position of the General Fund of the Corporation was unsatisfactory and that Government should make advance payment of the grant-in-aid, loans and assigned taxes due to the Corporation.

(c) Government have so far sanctioned payment of (i) assigned taxes amounting to Rs. 2,65,56,990.00; (ii) Grants-in-aid amounting to Rs. 1,71,13,968.00; and (iii) Loans amounting to Rs. 25,00,000. A statement showing the details of the actual amount drawn by the Delhi Municipal Corporation up to 7th September, 1964 is placed on the Table of the House. [See Appendix XLIX, Annexure Nos. 9-10.]

(d) It is proposed to appoint a Committee to bold an enquiry into the financial resources and requirements of the Corporation.

## ABROGATION OF ARTICLE 370 OP THB CONSTITUTION

TSHRI R. S. KHANDEKAR: f Shri V. M. CHORDIA: •140. -, ^ BHAWANIPRASAD \ TIWARY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have considered the recent demand of the Jammu and Kashmir National Conference for abrogation of Article 370 of the Constitution: and